(Revised)

ITEM NO.4 Virtual Court No. 9 SECTION II-C

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2433/2020

(Arising out of impugned final judgment and order dated 11-05-2020 in CRLOP(MD) No. 5296/2020 passed by the High Court Of Judicature At Madras At Madurai)

S. KASI Petitioner(s)

VERSUS

STATE THROUGH THE INSPECTOR OF POLICE TAMIL NADU Respondent(s)

(FOR ADMISSION and I.R. and IA No.49016/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49018/2020-EXEMPTION FROM FILING O.T. and IA No.49017/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT
IA No. 49017/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 28-05-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. V. Karthic, Sr. Adv.
Mr. S. Mahendrapathy, Adv.
Mr. Nithin Saravanan, Adv.
Ms. Arunima Singh, Adv.
Mr. N. Manoj Kumar, Adv.
Mr. Shivam Tandon, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Durga Dutt, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice, returnable on Friday, the 12th June, 2020.

Dasti service, in addition, is permitted.

Liberty to serve standing counsel for the State is granted.

Signature Not Verified
Digitally Signed by SUSHMA KUMARI BAJAJ
Date: 2020.05.29 16:46:15 IST
Reason:

(R. NATARAJAN) (NISHA TRIPATHI)
ASTT. REGISTRAR-cum-PS BRANCH OFFICER

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